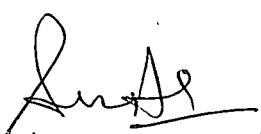


(S)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No.....

Ram Phool Versus Shri Kheda

| Date of Order | Orders |
|---------------|--|
| 28.6.2000 | <p>CP No. 36/99 (OA No. 515/99)</p> <p>None present for the petitioner.</p> <p>No notice has been issued in this Contempt Petition so far although this Contempt Petition was presented on 11.8.1999. The petitioner was seeking time to amend the cause-title which he could not amend so far instead of repeated opportunities given to him. In view of the latest judgment delivered by the Apex Court of the country in <u>O.P.Jaiswal v. D.K.Mittal</u>, AIR 2000 Supreme Court 1136, we are not inclined to issue any show-cause notice to the opposite party to initiate contempt proceedings against the opposite party. Therefore, this Petition is consigned to record.</p> <p> (N.P. NAWANI) Adm. Member</p> <p> (S.K. AGARWAL) Judicial Member</p> |